

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-213**  
IB-1009/ND/2020

**IN THE MATTER OF:**

M/S SUPREME PACKAGING INDUSTRIES

....Applicant

Vs.

M/S AL- TABARAK FROZEN FOODS PVT LTD

.....Respondent

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 04.12.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Priya Choubey

For the Respondent :

**ORDER**

Ld. Counsel for the applicant submitted that notice has already been served upon the respondent and applicant has also filed the affidavit of service and the same is on the record.

In the light of that submission, we have gone through the affidavit of service filed by the applicant and we notice that the tracking report has enclosed, which is available at page 6 of the affidavit of service. We notice, the notice was duly delivered upon the respondent on 04.11.2020 even then no one has appeared on behalf of the respondent.

Considering this, last opportunity is given to the respondent to appear and file the reply. No further adjournment will be granted on any ground. List on 18.12.2020.

-Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**